IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY,THE SEVENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30227 OF 2025

Between:

Deepak Mundada, S/o Sai Jagdish Prasad Mundada Aged about 42 years, Occ. Business 15-9-134, Near Ganesh Temple Maharaj gunj, Hyderabad-500001

...PETITIONER

AND

1. Income Tax Officer, Ward 4(1), Hyderabad IT Towers, AC Guards Masab Tank, Hyderabad- 500004
2. The Principal Chief Commissioner of Income Tax, AP & TS, 10th Floor, C-Block, I.T.Towers, 10-2-3, A.C.Guards, Hyderabad -500004
3. Assessment Unit, National Faceless Assessment Centre Income Tax Department, Ministry of Finance, Room No. 401, 2nd Floor, E-Ramp , Jawaharlal Nehru Stadium, Delhi- 110003

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring the Assessment Order dated 03.03.2022 passed by the 3rd respondent u/s 147 r/w section 144B of the Income Tax Act for A.Y. 2017-18 vide DIN No. ITBA/AST/S/147/2021-22/1040302805(1) and the notice u/s 148 dated 31.03.2021 vide DIN No. ITBA/AST/S/148/2020-21/1032032203(1), issued by the JAO (1st Respondent) instead of FAO (3rd Respondent) as void, illegal and contrary to the Principles of Natural Justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the Assessment Order dated 03.03.2022 passed by the 3rd respondent u/s 147 r/w section 144B of the Income Tax Act for AN 2017-18 vide DIN No. ITBA/AST/S/147/2021-22/1040302805(1)

Counsel for the Petitioner: SRI. PARIKSHITH KUTUR

Counsel for the Respondents: SRI B. SAPNA REDDY
(Sr SC FOR INCOME TAX)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30227 of 2025

ORDER:

Learned counsel Sri K.Parikshith appears for the petitioner.

Ms. Bokaro Sapna Reddy, learned Senior Standing Counsel for Income Tax Department, appears for the respondents.

2. The writ petition is preferred for the following prayer:

> "For the reasons stated in the accompanying affidavit it is prayed that this Hon'ble Court may be pleased to issue a Writ of Mandamus, declaring the Assessment Order dated 03.03.2022 passed by the 3rd respondent u/s.147 r/w section 144B of the Income Tax Act for A.Y.2017-18 vide DIN No.ITBA/AST/S/147/2021-22/1040302805(1) and the notice u/s 148 dated 31.03.2021 vide DIN No.ITBA/AST/S/148/2020-21/1032032203(1), issued by the JAO (1st respondent) instead of FAO (3rd respondent) as void, illegal and contrary to the principles of natural justice and pass such other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission to withdraw the writ petition.

4. Learned Senior Standing Counsel for Income Tax Department appearing for the respondents reports no objection.

5. Accordingly, the writ petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. PARIKSHITH KUTUR, Advocate [OPUC]
2. One CC to SRI. B. SAPNA REDDY, (Sr SC FOR INCOME TAX) [OPUC]
3. Two CD Copies

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BS

HIGH COURT

DATED:07/10/2025



ORDER

WP.No.30227 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

27/10/25